IN THE CENTRAL ADMINISTRATIVE TRIBINAL, JAIPHR BENCH, JAIPHR.

CP 45/2002 (OA 4/2002)

DATE OF ORDER: 25.09.2002

Kumari Divya (Minor) Daughter of Shri Jagdish Prasad Sharma aged about 3 years, through her natural guardian father Shri Jagdish Prasad Sharma son of Late Shri Ratan Lal Sharma, aged about 38 years, resident of Village and Post Akhegarh, District Bharatpur.

....Applicant.

VERSUS

Shri B.L. Bhati, Superintendent of Post Offices, Bharatpur, Postal Division, Bharatpur.

....Respondents.

Mr. C.B. Sharma, Counsel for the applicant. Mr. N.C. Goyal, Counsel for the respondent.

CORAM

Hon'ble Mr. Justice G.L. Gupta, Vice Chairman. Hon'ble Mr. A.P. Nagrath, Member (Administrative)

ORDER

PER MR. JUSTICE G.L. GUPTA

Vide order dated 9.1.2002 in OA No. 4/2002, the Respondent No. 3 was directed to decide the representation dated 31.7.2001 of the applicant within two months by a speaking order. Since the applicant was not informed about the decision of the representation, he has filed this CP on 3.6.2002.

- In the reply, the respondents have stated that the order dated 9.1.2002 has been complied with. It is further stated that the competent authority has recommended the case of the applicant by deciding the representation of the applicant dated 31.7.2001 vide order dated 22.7.2002.
- 3. It is evident that the respondents have considered

the representation of the applicant and steps have been taken in the right direction. No case for contempt is made out. The CP is hereby dismissed.

(A.P. NAGRATH)

MEMBER (A)

(G.L. GUPTA)

VICE CHAIRMAN

AHQ